

PAPERS LAID ON THE TABLE

PAYMENTS AGREEMENT BETWEEN INDIA AND PAKISTAN

The Minister of Industry (Shri Manubhai Shah): With your permission, I beg to lay on the Table a copy of the limited payments agreement between the Governments of India and Pakistan signed in Karachi on the 3rd December 1959. [See Appendix II, Annexure No. 89].

NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT

Shri Manubhai Shah: On behalf of Shri Kanungo, I beg to lay on the Table a copy of each of the following Notifications issued under section 15 of the Industries (Development and Regulation) Act, 1951:—

- (i) S.O. No. 2541 dated the 16th November 1959;
- (ii) S.O. No. 2593 dated the 18th November 1959. [Placed in Library, See No. LT-1759/59].

REPORTS OF THE TARIFF COMMISSION, GOVERNMENT RESOLUTIONS, STATEMENTS ETC.

Shri Manubhai Shah: I beg to lay on the Table, under sub-section (2) of Section 16 of the Tariff Commission Act, 1951, a copy of each of the following papers:

- (i) Report (1959) of the Tariff Commission on the Fair Ex-works and Fair Selling prices of paper and paper boards.
- (ii) Government Resolution No. Ch(1)-41(79)/59 dated the 27th November 1959. [Placed in Library, See No. LT-1780/59].
- (iii) Statement explaining the reasons why a copy of each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section.

(iv) Report (1959) of the Tariff Commission on the continuance of protection to the Machine Screw industry.

(v) Government Resolution No. 18(1)-T.R./59 dated the 1st December 1959.

(vi) Notification No. 18(1)-T.R./59 dated the 1st December 1959.

(vii) Statement explaining the reasons why a copy each of the documents at (iv) to (vi) above could not be laid on the Table within the period prescribed in the said sub-section. [Placed in Library, See No. LT-1761/59].

(viii) Report (1959) of the Tariff Commission on the continuance of protection to the Cotton and Hair Belting industry.

(ix) Government Resolution No. 8(1)-T.R./59 dated the 2nd December 1959.

(x) Statement explaining the reasons why a copy of each of the documents at (viii) and (ix) above could not be laid on the Table within the period prescribed in the said sub-section. [Placed in Library, See No. LT-1762/59].

(xi) Report (1959) of the Tariff Commission on the continuance of protection to the Automobile Leaf Spring industry.

(xii) Government Resolution No. 21(3)-T.R./59 dated the 27th November 1959.

(xiii) Statement explaining the reasons why a copy each of the documents at (xi) and (xii) above could not be laid on the Table within the period prescribed in the said sub-section. [Placed in Library, See No. LT-1763/59].

[Shri Manubhai Shah]

(xiv) Report (1959) of the Tariff Commission on the continuance of protection to the Non-Ferrous Metals industry.

(xv) Government Resolution No. 22(1)-T.R./59 dated the 4th December 1959. [Placed in Library, See No. LT-1764/59].

(xvi) Report (1959) of the Tariff Commission on the continuance of protection to the Stearic Acid and Oleic Acid industry.

(xvii) Government Resolution No. 2(1)-T.R./59 dated the 30th November 1959. [Placed in Library, See No. LT-1765/59].

NOTIFICATION FOR AMENDMENTS TO NON-FERROUS METALS (CONTROL) ORDER

Shri Manubhai Shah: I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of Notification No. S.O. 2698 dated the 4th December 1959, making certain amendments to the Non-Ferrous Metals (Control) Order, 1958. [Placed in Library, See No. LT-1766/59].

CONCLUSIONS OF 17TH SESSION OF INDIAN LABOUR CONFERENCE

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table, a copy of statement showing summary of the main conclusions of the Seventeenth Session of the Indian Labour Conference held at Madras in July, 1959. [See Appendix II, Annexure No. 90].

AMENDMENTS TO EMPLOYEES' PROVIDENT FUNDS SCHEME

Shri Abid Ali: I beg to lay on the Table, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952, a copy of Notification No. G.S.R. 1307 dated the 28th November, 1959, making certain further amendments to the Employees' Provi-

dent Funds Scheme, 1952. [Placed in Library, See No. LT-1768/59].

12.03 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

- (i) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd December 1959, agreed without any amendment to the Andhra Pradesh and Madras (Alteration of Boundaries) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 23rd November 1959'.
- (ii) 'In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Married Women's Property (Extension) Bill, 1959, which has been passed by the Rajya Sabha at its sitting held on the 30th November 1959'.

12.03½ hrs.

MARRIED WOMEN'S PROPERTY (EXTENSION) BILL

Secretary: Sir, I lay on the Table of the House the Married Women's Property (Extension) Bill, 1959, as passed by Rajya Sabha.